

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

229. C.P. (IB)/756(MB)2023

IN THE MATTER OF

Bank of Baroda

... Petitioner

Vs

PRAFULLA SHRIDHAR VAIDYA

... Respondent

U/s 95(1) of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 18.04.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. ANU JAGMOHAN SINGH,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant:

For the Respondent:

ORDER

Notice of Motion- **Registry and Petitioner are directed to issue notice** to the Respondent/Personal Guarantor and to submit service report along with notice copy sent to Respondent/Personal Guarantor, postal receipt, track report/acknowledgement at least seven days before the next date of hearing.

Upon service, the Respondent/Personal Guarantor is directed to file the reply at least seven days before the next date of hearing by serving an advance copy with the Counsel opposite. Adjourned to **06.06.2024**.

Sd/-
ANU JAGMOHAN SINGH
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Ziyaul/